CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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ORIGINAL APPLICATION NO.060/00098/2018

Chandigarh, this the 29th day of May, 2018

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CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) HON'BLE MS. P. GOPINATH, MEMBER (A)

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Charanjit Singh, S/o Late Sh. Gurbachan Singh, R/o House No.2699A, Sector 42-C, Chandigarh, Union Territory, Chandigarh Police, aged 52 years, (Group-B).

....APPLICANT

(Present: Mr. Rohit Seth, Advocate)

VERSUS

- Union of India through Secretary, Government of India, Ministry of Home Affairs, North Block, New Delhi.
- 2. Chandigarh Administration through its Administrator, Union Territory, Secretariat, Sector 9, Chandigarh.
- 3. Chandigarh Administration through its Advisor, Union Territory, Secretariat, Sector 9, Chandigarh.
- 4. Home Secretary, Chandigarh Administration, Union Territory, Secretariat, Sector 9, Chandigarh.
- 5. Inspector General of Police, Chandigarh Police Headquarters, Additional Deluxe Building, Sector 9, Chandigarh.
- 6. D.I.G. Chandigarh Police Headquarters, Additional Deluxe Building, Sector 9, Chandigarh.
- 7. S.P. / Commandant IRBn, Sarangpur, U.T. Chandigarh.

....RESPONDENTS

(Present: Mr. Sanjeev Sharma, Sr. Advocate with Mr. Aseem Rai, Advocate)

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

What cannot possibly be disputed here is that, applicant, Charanjit Singh, has already been promoted from the due date to the post of DSP, U.T. Chandigarh Police. As per the letter dated 27.03.2018, the matter with respect to impugned order has already been closed by the Competent Authority.

As a direct consequences thereof, the instant Original Application has become infructuous, which is hereby disposed of as such, as prayed for.

(P. GOPINATH)
MEMBER (A)

(JUSTICE M.S. SULLAR) MEMBER (J)

Dated: 29.05.2018.

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